

stituted for the other. That is the question that has been asked. If both the projects can be accommodated, the hon. Members will be only too glad.

Shri Hathi: That is not possible.

Mr. Speaker: It is a question of not being able to accommodate both and whether preference would be given to Pochampad Project or Devanur Project.

Shri Hathi: That could be done only after the technical examination is over and the project is found to be technically feasible and sound.

Shri Venkatasubbalah: The hon. Minister has said that it will be taken up if the scheme is considered feasible technically. May I know whether there is any consideration before the Government to take the opinion of the Bombay Government also or whether they will straight away proceed with the sanctioning of this project?

Shri Hathi: So far as the technical soundness is concerned, it will be decided by the Central Water and Power Commission and the Andhra Government. There is no question of the Bombay Government saying whether it is technically sound or not.

Shri Rami Reddy: May we take it that when the comments of the State Government are received by the Centre, the Centre is going to straight away sanction the project?

Mr. Speaker: That is what has already been asked.

Shri Hathi: These are all hypothetical questions.

Shri T. B. Vittal Rao: When were these comments called for from the State Government of Andhra?

Shri Hathi: A few months back. I think.

Shri T. B. Vittal Rao: After they are received will it again be examined by a technical committee?

Shri Hathi: No. When a project is conceived the Central Water and Power Commission examines it in its

various aspects. There may be several doubts or points which have to be clarified. They send these comments to the State Government. Then they send a reply. After that if there are any further points on a different matter it goes to the Technical Advisory Committee.

Fictitious Railway Service Commission

***1470. Shrimati Renuka Ray:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a fictitious Railway Service Commission was being operated for some time and that many educated unemployed were duped by these fake activities;

(b) if so, whether the offenders have been caught; and

(c) the action taken against them?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Some spurious letter-heads of "Eastern Railway" "Railway Service Commission, Calcutta" were detected as having been used by some interested parties to exploit unemployed persons.

(b) Yes Sir.

(c) The case has been handed over to the C.I.D., West Bengal and further investigations are in progress.

Shrimati Renuka Ray: In view of certain activities taking place I would like to know whether the Railway Board has thought over as to what would be the future line of action to prevent it so that others do not get duped again in the same way because obviously the stationery of the Railways has been used.

Shri Shahnawaz Khan: No, it was not Railway stationery. It was spurious use of letter-heads. The CID is already on it. I might tell the hon. Member that the person who was doing it is already in the police custody.

Shri S. C. Samanta: How many such cases have been detected?

Shri Shahnawaz Khan: About five cases came to our notice and one per-

son has been arrested in this connection.

Shrimati Renuka Ray: May I ask a question? Is the Government aware of the number of cases of youths who have been misled in this manner? Have they made any examination of this to find out the number of persons who have been duped?

Mr. Speaker: The question of Shrimati Renuka Ray has already been answered.

Shrimati Renuka Ray: My question has not been answered.

Mr. Speaker: It has been answered already.

Shrimati Renuka Ray: I wanted to know the number of cases.

Mr. Speaker: The hon. Minister said five cases came to his notice. Next Question.

Inter-State River Waters Dispute between Madras and Mysore

*1471. **Shri Tangamani:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 128 on the 15th February, 1960 and state:

(a) whether the State Governments of Madras and Mysore have since furnished the additional information required in connection with the sharing of Cauvery waters by the Madras and Mysore States;

(b) if so, whether the same has been examined; and

(c) the further steps taken by the Centre to resolve the differences between the two States?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir.

(b) Yes, Sir.

(c) A copy of a technical note from the Government of Madras, establishing by calculations the possibility of meeting the requirements for Kattalai and Pullambady schemes by effecting economies on the existing Delta Canal system has been forwarded to the Government of Mysore who have been asked to state if the position explained in the note is acceptable to them. The reply of the Government of Mysore is awaited.

Shri Tangamani: May I know whether the Member of the Central Water and Power Commission who visited Madras and Bangalore in June, 1959, had submitted any report about the rival demands?

Shri Hathi: The Member of the Central Water and Power Commission had been there as certain details were required. They have been called for from the Mysore Government. He has submitted a report.

Shri Tangamani: May I know whether this Kattalai high level canal scheme and the Pullambady canal scheme on the Mettur high level canal scheme have been approved by the Planning Commission?

Shri Hathi: Yes.

Shri Tangamani: May I know whether the Government will consider the question of revising the 1924 agreement, if it is necessary?

Shri Hathi: We have sent the technical note to the Mysore Government. If it is acceptable to the Mysore Government, then it stands as it is. If it is not, then we will hold a conference and see what could be done.

Shri N. K. Muniswamy: May I know whether it is a fact that there is a proposal before the Government to have a survey to go into the question of the infringement of the lower riparian user on account of the construction of dams and reservoirs in the upper regions with a view to suit-

***Expunged as ordered by the Chair.